Government of Punjab Department of Housing and Urban Development (Housing -2 Branch)

Notification

Dated: The 16 100018

No. 13/64/17-5hg2/1912 In pursuance to Clause No. 11.2.8 of Industrial and Business Development Policy 2017 notified by Government of Notification No.CC/Addl Dir./Indl vide Development/2017/1369 dated 17th October 2017 amended as on 30.07.2018, in order to encourage the shifting of Industries from residential areas or other non-conforming zones to the conforming zones of Master Plans/approved industrial zones/industrial estates within stipulated time limit, the Governor of Punjab is pleased to notify the following incentives to these units, subject to the compliance of the provisions of the respective Master Plan, Common Zoning Regulations and Punjab Urban Planning and Development Building, 2018 or as amended from time to time:

- The existing site will allowed for permissible usage as per Master Plan without any CLU charges.
- No CLU, EDC or License Fee on the new industrial site.
- After shifting to new location, type of such industry may change.

The Notifications No. 17/17/01-5hg2/836008/1 Dated 08-09-2016 of Department of Housing and Urban Development shall stand partially amended to this extent. All other terms and conditions of the said notification dated shall prevail.

Dated: 16-11-18 Chandigarh Vini Mahajan, IAS Additional Chief Secretary, Govt of Punjab Department of Housing and Urban Development

Endst. No. 13/64/17-5hg2/1913

Dated: 16-11-18

A copy is forwarded to the Controller, Printing and Stationary, Punjab, SAS Nagar with a request to publish this notification in the Punjab Govt. Gazette (Ordinary).

Special Secretary